

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 37/TT/2013

Date: 10.4.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for transmission assets (Group-4) associated with 765 kV system for Central Part of Northern Grid Part-II, for tariff block 2009-14 in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to requested you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Details of element wise actual capital expenditure up to 31.3.2014 certified by Auditor indicating corresponding liabilities along with all the revised Tariff Forms for the purpose of truing-up;
- b) Supporting documents in respect of loans indicated in the Form-13 of the revised Tariff Forms; supporting documents for rates of Interest on loan, repayment schedule, date of drawl of loans and exchange rates for foreign loan/s (if any) are required to be furnished by the petitioner.;
- c) Revised apportioned approved cost/RCE, if any, duly approved by the competent authority;
- d) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset;
- e) Clarify whether entire amount of IDC and IEDC has been paid prior to DOCO?

- f) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition; and
- g) Year wise details of liability discharged, corresponding to initial spares procured up to cut-off date.

Yours faithfully,

-sd-

V. Sreenivas
Deputy Chief (Legal)